

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A. NO. 415 OF 2010**

Monday, this the 28<sup>th</sup> day of June, 2010

**CORAM:**

**HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER  
HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER**

**K.E.Beeran Koya  
(Ex-Casual Labourer)  
Southern Railway, Madurai Division,  
Madurai  
Residing at Manjukulangara House  
Vellayikode P.O, Pandirankavu (via)  
Calicut District**

**Applicant**

**(By Advocate Mr.TCG Swamy )**

**versus**

- 1. Union of India represented by the  
General manager  
Southern Railway  
Headquarters Office, Park Town P.O  
Chennai – 3**
- 2. The Divisional Railway Manager  
Southern Railway, Madurai Division  
Madurai**
- 3. The Divisional Personnel Officer  
Southern Railway, Madurai Division  
Madurai**

**Respondents**

**(By Advocate Mr.Thomas Mathew Nellimoottil )**

**The application having been heard on 28.06.2010, the Tribunal  
on the same day delivered the following:**

**ORDER**

**HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER**

**The applicant claims that he is entitled for absorption in the  
Railway service on the basis of the orders passed by this Tribunal in OA  
439/08 and similar OAs. The case of the applicant is that he has been  
retrenched during 1986 and he has got more than 206 days of casual**



service with Railways. If so, he claims that his case for appointment or absorption shall be considered. However, he had submitted an application before the 2<sup>nd</sup> respondent, which is still pending. We are afraid that the application is dated 25.05.2009 and the delay in not taking remedy before any Tribunal or Court alone will suffice his case for dismissal. However, applicant has submitted Annexure A-2 representation. It is the duty of the 2<sup>nd</sup> respondent to consider and dispose of the same within a reasonable time. The OA itself can be disposed of at the admission stage by directing the 2<sup>nd</sup> respondent to dispose of Annexure A-2 representation within a reasonable time, at any rate, within sixty days from the date of receipt of a copy of this order. Ordered accordingly. No order as to costs.

Dated, the 28<sup>th</sup> June, 2010.

  
K.NOORJEHAN  
ADMINISTRATIVE MEMBER

  
JUSTICE K.THANKAPPAN  
JUDICIAL MEMBER

vs